## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

**CPOWP 116/2016** 

Zaitoon Akhter Sheikh

...Petitioner(s)

Through: - Mr. Sarfraz Hamid Rather

v/s

Rajinder Kumar Sharma

...Respondent(s)

Through:- None.

CORAM:- HON'BLE MR. JUSTICE TASHI RABSTAN, JUDGE

**ORDER** 

This contempt petition has been filed against the order dated 31.08.2015 passed in OWP No. 475/2013 whereby the respondents were directed to re-consider the case of the petitioner for issuance of passport in her favour in light of the observations made therein and passed appropriate consideration order in accordance with the provisions of the Passport Act and the Rules made thereunder.

At this stage, learned counsel for the petitioner submits that during the pendency of this petition, the respondents have re-considered the claim of the petitioner and issued passport in her favour, therefore, this contempt petition has become infructuous. His statement is taken on record.

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Accordingly, this contempt petition is **dismissed** as having been rendered infructuous. Rule, if any, issued is hereby discharged.

(Tashi Rabstan) Judge

Jammu 05.05.2020 Madan Verma-PS

